

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00812/2018

Jabalpur, this Tuesday, the 30th day of October, 2018

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Nishikant Gajbhiye, S/o Shri Sampat Rao, aged about 44 years, R/o – Pavishram, New Binaki, Mangalwari, Behind Kangi House, Nagpur – 440017 (Maharashtra) **-Applicant**

(By Advocate – Shri Anuj Shrivastava, proxy counsel of Shri Shreyas Pandit)

V e r s u s

1. Union of India through the Secretary, Ministry of Human Resource Development, Department of Education, Government of India, New Delhi 110001.
2. The Commissioner, Navoday Vidyalay Samiti, B-15, Institutional Area, Sector Noida – 201307.
3. The Deputy Commissioner, Navoday Vidyalay Samiti, Regional Office, 160, Zone II-M.P. Nagar, Bhopal – 462011 (M.P.).
4. The Principal, Jawahar Navoday Vidyalay, Malhar, District Bilaspur – 495551 (Chattisgarh) **-Respondents**

(By Advocate – Shri Praveen Namdeo)

O R D E R (O R A L)

The applicant is aggrieved by Annexure A-1 and A-2 order whereby he has been suspended from service.

2. Learned counsel for the respondents submits that during the pendency of this Original Application, the applicant's

suspension has been revoked vide order dated 03.10.2018. He places the order dated 03.10.2018, which is taken on record.

3. At this stage, learned counsel for the applicant seeks to withdraw this Original Application.

4. Accordingly, the O.A is dismissed as withdrawn.

**(Ramesh Singh Thakur)
Judicial Member**

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